



2025:DHC:9543-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 16460/2025 & CM APPL. 67328/2025**
VIKAS YADAVPetitioner

Through: Mr. Mandeep Baisala, Mr.
Dhananjay Singh, Mr. Ashesh Singh, Mr.
Kavesh Bidhuri and Mr. Atal Singh,
Advocates.

versus

UNION OF INDIA & ANR.Respondents
Through: Mr. Ravi Kant Srivastava, SPC
with Mr. Robert Laishram and Mr. Vinay
Kaushik, GP.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **30.10.2025**

C. HARI SHANKAR, J

1. With the consent of Counsel, this writ petition is disposed of with a direction to the competent authority of the respondents to treat the writ petition as a representation and to pass a reasoned and speaking order thereon within a period of six weeks from today and communicate the decision to the petitioner.

2. Should the petitioner continue to remain aggrieved, his rights in law shall remain reserved.

3. The petition stands disposed of.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 30, 2025/pa